CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

CP. No. 174 of 1997 IN MA. No. 1572 of 1997 OA. No. 1824 of 1996



Dated New Delhi, this 12th day of September, 1997.

HON'BLE DR JOSE P. VERGHESE, VICE CHAIRMAN(J) HON'BLE MR K. MUTHUKUMAR, MEMBER(A)

Rajesh Kumar S/o Shri Tulsi Ram R/o Dhobhi Ghat Lane(No.15) NEW DELHI.

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By Advocate: Shri R. S. Singh, proxy for Shri B. B. Raval.

versus

- 1. Shri T. K. Banerjee Secretary Ministry of Defence Government of India South Block NEW DELHI 110001.
- 2. Shri M. S. Bedi Rear Admiral (P&C) Naval Headquarters Sena Bhawan 'C' Wing DHQ P.O. NEW DELHI 110011.

...Respondents

By Advocate: Shri Vinay Sabharwal

OR"DER (ORAL)

Dr Jose P. Verghese, VC(J)

This CP has been filed complaining non implementation of the interim order passed by this court on 16.9.96. As per the interim orders, the respondents were directed not to continue engagement of the applicant and this order was given by way of interim measure. The main OA is still pending for disposal.

In reply to the show cause notice the respondents have shown that the petitioner had left on his own on 4.4.97. Thereafter he had taken the salary due to him for the period 1.4.97 to 3.4.97. He had also been working till 31.3.97 and since the petitioner had left on his own thereafter, prima facie, there is no violation of the interim orders passed by this court.

(2)

In any event, we leave the claim of the petitioner open and any salary due or any other issue arising out of this petition is permitted to be taken up when the OA is finally heard.

With this, the CP is disposed of. Notices discharged.

(K. MUTHUKUMAR)
MEMBER(A)

(DR JOSE P. VERGHESE)
VICE CHAIRMAN(J)

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